RAJYA SABHA

S.No.	Name of the Multi-national Comapany
7.	M/s Mitsubishi Corporation, New Delhi.
8.	M/s Sanwa Bank Ltd., (UFJ Bank Ltd.), New Delhi.
9.	M/s Bank of Nova Scotia, New Delhi.
10.	M/s LG Electronics, New Delhi.
11.	M/s Sony (I) Ltd., New Delhi.
12.	M/s Deutsche Bank, New Delhi.
13.	M/s Sakura Bank, New Delhi.
14.	M/s All Nippon Airways, New Delhi.
15.	M/s Nokia Telecommunications, New Delhi.
16.	M/s Ericsson (I) Pvt. Ltd., New Delhi.
17.	M/s Daewoo Motors, New Delhi.
18.	M/s Fuji Bank Ltd., New Delhi.

Computerisation of revenue records

 \dagger 2915. SHRIMATI MAYA SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether any time-frame had been fixed for computerisation of revenue records in the country;

(b) if so, what was the target and the progress made in this regard till June, 2003;

(C) whether it is a fact that some hurdles have been faced in achieving the target and if so, the details thereof; and

(d) the details of action taken/proposed to be taken to remove them?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANANDRAO VITHOBA ADSUL): (a) to (d) Computerisation of Income Tax Department has been undertaken in a time bound manner. In the first two phases, Income Tax Offices in 60 major cities have been brought on network. There is a proposal to bring offices in the remaining

†Original notice of the question was received in Hindi. "

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cities on the network during the current financial year in the third phase, which is presently under implementation.

Central Board of Excise & Customs has undertaken a project of computerisation of Import & Export Cargo Clearance and Computerisation of Central Excise operations. Automated system for processing of Import and Export transfactions are in operation in 23 Customs Location covering major ports, Airports, ICDs and Land Customs Stations. This system provides for keeping record of collection of Customs revenue. Central Excise automation presently covers all the 92 Commissionerates in the country. It is mainly used for collecting revenue particulars from the returns filed by the assessees.

Financial irregularities in bank of Maharashtra

2916. SHRI GAYA SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that through a Resolution of the Board of Directors of the Bank of Maharashtra, Bombay dated 11th May, 2002; a Sub-Committee was appointed under the Chairmanship of Workmen Director to study and report within three months on the serious financal irregularities of some credit proposals in the bank;

(b) if so, whether the said Sub-committee has finalized and submitted its report; and

(c) if so, the details thereof and the action taken, if any, thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANANDRAO VITHOBA ADSUL): (a) and (b) Yes, Sir. As per the resolution passed in the Board Meeting of Bank of Maharashtra dated 11th May, 2002, a sub-committee of the board was constituted to examine alleged irregularities in certain borrwal accounts and submit the report in 4 months, this time-limit was further extended by the Board upto end of August, 2003. The report of this sub-committee is awaited.

(c) Does not arise.